NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No.1411/(MAH)/2017

SHRI B. S. V. PRAKASH KUMAR MEMBER (J) SHRI V. NALLASENAPATHY MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018

NAME OF THE PARTIES: BPL Medical Technologies Pvt. Ltd.

V/s.

Krishnai Hospital Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 1 & BP Code 2016

<u>ORDER</u>

CP No.1411/I&BP/NCLT/MB/MAH/2017

First Call : Pass over for filing withdrawal memo and consent terms.

Second Call : On the withdrawal memo filed by the Petitioner Counsel basing on the consent terms filed by the parties, the Company Petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY Member (Technical)

Sd/

B.S.V. PRAKASH KUMAR Member (Judicial)

Encl: Consent terms.

CORAM:

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

AT MUMBAI

CORPORATE INSOLVENCY PETITION NO: 1441 OF 2017

BPL Medical Technologies Pvt. Ltd. Operational Creditor V/s

राष्ट्रीय कम्पनी विधि आधेकरण

TE / MUMBAL BENCH

.....Corporate Debtor

डायरी नं. / Dian

CO. PETITION

कं. पीटीशन ॲप्लिकेशन

Krishnai Hospital Pvt. Ltd

NATIONAL COMPANY LAW TRIBUNAL WITHDRAWAL APPLICATION

MAY IT PLEASE YOUR WORSHIP

It is most respectfully stated sheweth

- APPLICATION NO. LA: 1. That the Applicants filed the present Corporate Insolvency Petition before this Hon'ble Tribunal for a claim TOTAL DEBT: 21,55,000/- for supply of BPL Anaesthesia Machines and BPL C-Arm Model C-Ray Prime as per details attached. Amounts due from September 2016, and lastly on 26.04.2017.
- 2. The Operational creditor received Purchase Order No. PO/FA/16-17/13 dated 13/09/2016 for Rs.18,80,000/- and Purchase Order No. PO/FA/16-17/14 dated 13/09/2016 for Rs.9,75,000/-.
- 3. For the above mentioned Purchase Order the Operational Creditor supplied the required equipments vide Medical Invoice No. PML/CST/70100 dated 19/09/2016 for value of Rs. 18,80,00/-and Invoice No. PML/CST/70104 dated 26/09/2016 for Rs. 9,75,000/-.
- 4. The delivery of the equipments was completed by Private Courier Service. Out of Total invoiced value Rs.28,55,000/-, Rs.7,00,000/- has been paid and the rest is long overdue.

- 5. The Corporate Debtor approached the Operational Creditor and gave proposal for settlement for a sum of Rs. 25,00,000/in full and final settlement. Both the parties henceforth agreed to file the Consent terms. Hereto annexed and marked as <u>"Exhibit-A"</u> is the Consent terms duly signed by both the Parties.
- **6.** Therefore, in the light of the present facts and circumstances mentioned hereinabove

It is most humbly prayed as under

F

- (a) That the present Application may be allowed and Consent terms to be taken on record and the matter be disposed of.
- (b) That any other order be passed that this Hon'ble Tribunal deems fit.

Dated this 8th day of February 2018

Advocate for the Applicant

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, AT MUMBAI

CORPORATE INSOLVENCY PETITION NO. 1411 OF 2017

BPL MEDICAL TECHNOLOGIES PVT. LTD.

.....APPLICANT

VERSUS

KRISHNAI HOSPITALS PVT. LTD.

.....RESPONDENT

WITHDRAWAL APPLICATION

Dated this 8th day of Feb, 2018

Mishra & Co. Advocate for the Applicant 10-B Bahubali Building, Ground floor, Cawasji Patel Street, Fort, Mumbai- 400001

AT MUMBAI CORPORATE INSOLVENCY PETITION NO: 14**4**1 OF 2017

BPL Medical Technologies Pvt. Ltd.Operational Creditor V/s

Krishnai Hospital Pvt. Ltd

...... Corporate Debtor

CONSENT TERMS - WITHDRAWAL MEMO

The following order is passed by the consent of parties:

a. The Corporate Debtor will pay the amount of Rs. 25,00,000/- (Rupees Twenty Five Lacks Only) to the Operational Creditor in full and final settlement of all its claims against the corporate debtor as set out in the above Corporate Insolvency Petition , in the following nine (9) installments:

#	Amount (Rs) to be Paid	Payment to be made on or before
1.	Rs.5,00,000/-	On 8/02/2018
2.	Rs.2,22,222/-	12/03/2018
3.	Rs.2,22,222/-	12/04/2018
4.	Rs.2,22,222/-	12/05/2018
5.	Rs.2,22,222/-	12/06/2018
6.	Rs.2,22,222/-	12/07/2018
7	Rs.2,22,222/-	12/08/2018
8	Rs.2,22,222/-	12/09/2018
9	Rs.2,22,222/-	12/10/2018
10	Rs.2,22,222/-	12/11/2018

Payments to be made to the following Bank Details by way of electronic transfer:

SuBerth

NAME & ADDRESS OF THE BANK:	HDFC BANK LIMITED Municipal No.8/24, RICHMOND ROAD CORPN DIV 61, BANGALORE-560 025.
NAME OF THE	BPL MEDICAL TECHNOLOGIES
ACCOUNT:	PRIVATE LIMITED
ACCOUNT NO:	05230330002624
IFSC:	HDFC0000523
Branch Code	000523
SWIFT::	HDFCINBBBNG
MICR CODE	560240022

- b. As and by way of the payment of the first instalment, the Corporate Debtor has handed over in Court to the Operational Creditor, cheque bearing No. 000435 dated 08/02/2018 Issued by IDFC Bank, for a sum of Rs.5,00,000/-(Rupees Five Lacs Only.)which the corporate debtor undertakes to honour, the remaining 9 equal instalments shall be paid by the Corporate Debtor to the Petitioner by NEFT/ RTGS.
- c. The Operational Creditor agrees and undertakes to this Hon'ble Tribunal that on receipt by the Petitioner of the aforesaid sum of Rs.25,00,000/- (Rupees Twenty Five Lakhs only) all other claims and legal proceedings, if any, of any nature whatsoever adopted by the Petitioner against the Corporate Debtor Respondent, its Directors, employees, etc. shall be withdrawn by the Petitioner forthwith.
- d. The Corporate Debtor hereby undertakes not to prosecute any and all of the Criminal Cases that have

iButte

been initiated under the Negotiable Instruments Act, 1881, till the payment of the last instalment as enumerated in the foregoing paragraph and that after the complete payment of Rs.25,00,000/- as mentioned herein, the Corporate Debtor also undertakes to withdraw all legal cases forthwith.

- e. For the purpose of this order "event of default" shall mean the failure of the Corporate Debtor to make payment of any of the specified instalments on their respective due dates and within a grace period of seven days thereafter. Should there be such an event of default in payment of any of the specified instalments, then:
- The directors of the respondent company undertake to i. make the payments as per the schedule.
- the Petition shall stand admitted and be IRP will be ii. take charge of the property.

The Corporate Insolvency Petition is disposed of in these terms.

Dated this $\underline{\mathcal{S}}^{\mathrm{ff}}$ day of February 2018.

Operational Creditor

Aut ital pad h

Advocate Corporate Debtor Operational Creditor

FOR KRISHMAL HOSPITAL PRIVATE LIMITED

Corporate Debtor Director

ono dansalle

Advocate Corporate Debtor



Krishnai Hospital Pvt. Ltd Sector 15, Plot No. 51, Near Maratha Bhavan, Vashi, Navi Mumbai - 400 703, Maharashtra, India T: +9122 33015400/10 - 9920419507

V: www.krishnaihospital.com CIN : U85100MH2015PTC263571 Email : directors@krishnaihospital.com teamkhpl@krishnaihospital.com

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE MEETING OF BOARD OF DIRECTORS OF KRISHNAI HOSPITAL PRIVATE LIMITED HELD ON 6th FEBRUARY 2018 AT THE REGISTERED OFFICE AT SECTOR 15, PLOT NO.51, OPP MARATHA BHAVAN, VASHI, NAVI MUMBAI – 400703.

Resolved that the dispute between BPL MEDICAL TECHNOLOGIES PVT.LTD. and KRISHNAI HOSPITAL PRIVATE LIMITED Is to be settled by way of concern Terms-Withdrawal Memo on 08/02/2018 in NCLT Petition no 1441/2017.

RESOLVED FURTHER that any of the Director of the company be authorized to sign the relevant forms and documents, submit necessary details and execute documents required for the purpose of the same.

True Copy

AL HOUL ma

MITED

DIRECTOR

DIRECTOR

R.K. Ray

hector

Date : FEBRUARY 6, 2018

For KRISHNAI HOSPITAL PVT LTD



BEFORE THE NATIONAL COMPANY LAW TRIBUNAL AT MUMBAI CORPORATE INSOLVENCY PETITION NO: 1441 OF 2017 IT

7

BPL Medical Technologies Pvt. Ltd.Operational Creditor V/s

Krishnai Hospital Pvt. Ltd Corporate Debtor

<u>CONSENT TERMS –</u> WITHDRAWAL MEMO

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, AT MUMBAI

CORPORATE INSOLVENCY PETITION NO: 1411 OF 2017

BPL MEDICAL TECHNOLOGIES PVT. LTD.

VERSUS

....APPLICANT

KRISHNAI HOSPITAL PVT. LTD.

....RESPONDENT

GENERAL AFFIDAVIT VERIFYING APPLICATION

I, Mr. Samir Vinod Bhatt, Senior Manager Operations at BPL Medical Technologies Pvt. Ltd., Authorized Signatory for Applicant abovenamed, do hereby state on solemn affirmation as follows:

- I am duly authorized by Applicant to make this Affidavit on its behalf.
- The statements made in the Withdrawal Application in Corporate Insolvency Petition No. 1411 of 2017 are true to my knowledge.

Solemnly affirmed on 8th day of February, 2018 at Mumbai.

VERIFICATION

I, **Mr. Samir Vinod Bhatt**, authorized signatory for Applicant hereinabove, do hereby solemnly affirm and state that what is stated in Paragraph No. 1 and 2 is based on my knowledge which I believe to be true and correct.

BEFORE ME

BIDHU PANICKER B.Com., LL.B. ADVOCATE HIGH COURT NOTARY (Govt. of India) Res: 303, Sandeep Apt., Plot No. A/197, Sector-20, Near Balaji Temple, Nerul (W), Navi Mumbai, Maharashtra

- 8 FEB 2018



NOTARIAL

NOTARIAL

JU

BAN : BAR

MUMABAI

Solemnly Affirmed at Mumbai)

Dated this 8th day of Feb, 2017)

For BPL MEDICAL TECHNOLOGIES PVT. LTD.

Notary Reg. Sr. No. 16 2 2018 In Book No. I

JULY 19th, 2017

Medical

LETTER OF AUTHORISATION

I SUNIL K KHURANA, CEO & Managing Director of BPL MEDICAL TECHNOLOGIES PRIVATE LIMITED, by virtue of the powers conferred on me vide Resolution of the Board of Directors dated 12th September, 2013, a certified copy which is annexed here to hereto as ANNEXURE-I, I hereby authorise Mr. SAMIR VINOD BHATT, working as Senior Manager-Operations in BPL MEDICAL TECHNOLOGIES PRIVATE LIMITED to appoint advocate on behalf of the Company, to act and Plead, sign and execute Vakalaths, applications, Written Statements, Petitions, Swear to affidavits, objection statements, Compromise petitions, Declarations, appeals and papers and documents of whatsoever nature and to do all acts, deeds or things as may be necessary or proper for the purposes mentioned above for and on behalf of the Company, before THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI-400001, INDIA to initiate Corporate Insolvency Resolution Process Under rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016) against M/s KRISHNAI HOSPITAL PVT LTD., Plot No.51, Sector 15, Near Maratha Bhawan Opp: CIDCO Samaj Hall, Vashi, NAVI MUMBAI, Maharashtra 400 705, INDIA.

This LETTER OF AUTHORISATION shall be valid only for a period up to 31st August, 2018.

For BPL Medical Technologies Private Limited

SUNIL K KHURANA

Chief Executive Officer and Managing Director

SIBent

Signature of Mr. Samir Vinod Bhatt Attested

For BPL Medical Technologies Private Limited

SUNIL K KHURANA Chief Executive Officer and Managing Director

BE BPL MEDICAL TECHNOLOGIES PR

Authorised Signatory

Happier Living Everyday

BPL Medical Technologies Private Limitéd Regd. Office : 11th KM, Bannerghatta Road, Arakere, Bangalore - 560 076, Iridia. Ph: +91 80 2648 4388 / 2648 4350 Toll Free: 1800 - 425 - 2355 ClN : U33110KA2012PTC067282 www.hnlmedicaltechnologies.com

10



EXHIBIT - S

EXTRACTS OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS AT ITS MEETING HELD ON THURSDAY, THE 12TH SEPTEMBER, 2013 AT 2.00 PM AT HOTEL LEELA PALACE, OLD AIRPORT ROAD, BANGALORE.

1 Fr. 2 ... 1

RESOLVED THAT Mr. Sunil K Khurana, CEO & Managing Director, be and is hereby authorized to issue Letter(s) of Authorisation or execute Deed(s) constituting Attorney(s), from time to time, in favour of such of the executives of the Company or such other persons as he deems fit, empowering them to perform such duties, tasks, acts and things which has been approved by the Board of Directors or any committee of the Board and shall include initiating and defending action(s) on behalf of the Company as may be specified in such Letter(s) of Authorisation(s) / Attorney(s) and pertaining to the factories, branches or other offices on matters related of the Company's General Administration, Personnel, Human Resources, Production, Purchase, Finance, Accounts, Marketing, Sales, Imports, Exports, Legal, Intellectual Property Law- Patents, Copyright, Trademarks, Designs, Taxation, Local Administration, Industrial, Economic and Labour Legislations and all other Central/State/Local Acts having a bearing on the business of the Company, including but not limited to signing documents, Vakalathnamas, forms, declarations, Deeds, affidavits and any other writings.

RESOLVED FURTHER THAT the common seal of the Company, if required, may be affixed to such deeds in the presence of any one Directors of the Company who shall sign the same in token thereof.

RESOLVED FURTHER THAT certified true copies of the above resolution, as may be required, be furnished to various authorities

"Certified True Copy" For BPL Medical Technologies Private Limited

De Myeril, M Srinath Maniyal M

Company Secretary

BPL Medical Technologies Private Limited BPL Medical Technologies Private Limi Regd. Office : 11th KM. Bannerghatta Road. Arakere, Bangalore - 560 076, India. Ph: +91 80 2648 4388 / 2648 4350 Toll Free: 1800 - 425 - 2355 CIN : U33110KA2012PTC067282 www.bplmedicaltechnologies.com



Medica

Happier Living Everyday

FOR BPL MEDICAL TECHNOLOGIES PRIVATE LTD

Authorised Signatory.



BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, AT MUMBAI CORPORATE INSOLVENCY PETITION NO. 1411 OF 2017

D

1

BPL MEDICAL TECHNOLOGIES PVT. LTD.

.....APPLICANT

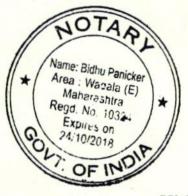
VERSUS

KRISHNAI HOSPITALS PVT. LTD.

.....RESPONDENT

GENERAL AFFIDAVIT VERIFYING APPLICATION

Dated this 8th day of Feb, 2018



Mishra & Co.

Advocate for the Applicant 10-B Bahubali Building, Ground Floor Cawasji Patel Street, Fort Mumbai- 400001